

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 34779 OF 2016
WITH PRAYER FOR INTERIM RELIEF

CHANDRA KANTA JAWAHAR LAL
PUBLIC CHARITABLE TRUST & ORS.

....PETITIONERS

VERSUS

SHRI GAUTAM ROHATGI

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 30.05.2016 passed by the High Court of Judicature at Allahabad, in S.A No. 1082/2014.

It is submitted that there was a delay of 52 days in refiling the SLP and the same has been condoned by the Competent Authority.

It is further submitted that Counsel for the Petitioner has made in para 1 'a' of the SLP at Page No. 18 as hereunder:-

“The name of Respondent is Gautam Rohtagi whereas in impugned Judgment writted as Gautab Rohtagi. Appeal Memo is annexed.”

It is further submitted that Mr. Diggaj Pathak, Advocate has filed Caveat and vakalatnama and memo of appearance on behalf of Sole Respondent.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 07th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Ms. Malini Poduval, Advocate
Mr. Diggaj Pathak, Advocate

ASSISTANT REGISTRAR